

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 301

IA-491/2024

In

IB-383(ND)/2019

IN THE MATTER OF:

M/s. Prayag Polytech Pvt. Ltd

Vs

M/s. Bon Lon Petrochem LLP

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 18.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anoop Prakash Awasthi, Parthvi Ahuja and
Mr. Prapti Singh Advocates for Applicant in IA 491/2024

For the Respondent: Mr. Vipul Ganda, Adv., Ms. Nirti Dua, Adv.,
Ms. Sakshi Rastogi, Adv., for Respondent in IA No. 491/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appears for the Applicant. Learned Counsel appearing for the Respondent undertakes to bring the reply affidavit on record within two days. The parties are also at liberty to file written submissions containing two pages within two days.

List the matter on **24.04.2024** for compliance.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**